

failure to make the contractors adhere to the recommendations made by the previous Committee.

SHRI K. NATWAR SINGH : I have already replied to this point earlier. First of all, in this particular case we have no evidence as of any conspiracy or planned sabotage. If anything comes to light, we will take the House into confidence.

As I said earlier, we are ourselves quite concerned with the recommendations of the Committees in 1983 and 1984 which were not taken seriously by the contractors. Then we have asked the management to find out as to who was responsible for not following this up. On receipt of this information, necessary action will be taken against the concerned officers. We take a serious view of this particular occurrence. There were three fires in the last three years which is very unsatisfactory. I can see that.

SHRI S. M. BHATTAM : What are the names of Members constituting the Committee and what are the terms of reference of the Committee, what are the causes for the outbreak of fire and what recommendations have been made to prevent such outbreak of fire ?

SHRI K. NATWAR SINGH : I do not have the names of Members of the Committee but the recommendations of the 1983, 1984, and 1985 Committees are here. They are somewhat lengthy. If you permit me, Sir, I would read them out or I can lay the information on the Table of the House.

PROF. N. G. RANGA : Lay it on the Table.

DR. KRUPASINDHU BHOI : Is the hon. Minister aware of the fact that the Durgapur Steel Plant is running with a low capacity utilisation due to industrial unrest ? Also is it not a fact that the main cause for this is the fact that the CPM-led union workers are creating all sorts of troubles and are trying to sabotage the production in the name of obsolete plant so that they can augment their process not to produce steel but to produce mud ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : I would like to state that it is not correct that in Durgapur there is any special problem

with the employees to whichever union they may belong. We have improved the relations with all our workers and we are getting cooperation from them. This will be clear from the fact that the man-days lost have reduced substantially in Durgapur as well.

SHRI BHOLA NATH SEN : May I, through you, Sir, ask one question, namely, whether the goods which have been lost due to fire were imported and if so, how long it will take to replace them and whether this will delay the date of completion ?

SHRI K. NATWAR SINGH : No, Sir. We expect that the delay might be not more than a month or two. The contractor has assured this. I have a list of the items of equipment that were damaged. The items are a few items of turbo-generator 18.19 tonnes, Unit I; a few items of electrical equipment, Unit I four tonnes and Unit II 10.2 tonnes; some instruments Unit I 23.8 tonnes and Unit II 36.2 tonnes ..

PROF. N. G. RANGA : What is the value ?

SHRI K. NATWAR SINGH : The total cost is about Rs. 10 crores. Some of them are imported and some of them are not.

SHRI BHOLA NATH SEN : Are they readily available in stock—those which are imported ?

SHRI K. NATWAR SINGH : They are not in stock. But the responsibility will be that of the contractor to get these as soon as possible.

Educated Unemployed Benefited under Self Employment Guarantee Scheme

*409. SHRI JIJENDRA PRASADA† :
SHRIMNTI GEETA MUKHERJEE :

Will the Minister of FINANCE be pleased to lay a statement showing :

(a) the number of unemployed educated persons benefited throughout the country, under Self-Employment Guarantee Scheme during the last three years, State-wise and year-wise;

(b) whether the targets fixed under the scheme have been achieved; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). A Statement is laid on the Table of the House.

(Statement)

(a) to (c). Presumably the Hon'ble Member is referring to the Scheme for providing Self-employment to the Educated

Unemployed Youth which was introduced in the year 1983-84. State-wise progress under the Scheme for the year 1983-84 is given in *Annexure I* and the latest available data for the year 1984-85 is given in *Annexure II*.

The target was almost fully achieved in 1983-84. The full picture for the year 1984-85 will be available only after some time.

Annexure-I

Progress under the Scheme for providing Self-Employment to the Educated Unemployed youth for the year 1983-84 (as on 31-3-1984) as per the Report Received from State Government/Union Territory Administrations.

Sl. No.	Name of the State/UTs.	targets for 1983-84	No. of applications recommended by DICs	No. of Applications sanctioned by banks	Amount Sanctioned (Rs. in lakhs)
1	2	3	4	5	6
1.	Andhra Pradesh	20,000	25401	14781	2936.00
2.	Assam	6,700	10944	8021	1540.44
3.	Bihar	29,000	36766	14230	2278.64
4.	Gujarat	11,200	19585	10497	1538.88
5.	Haryana	5,300	9682	6189	998.99
6.	Himachal Pradesh	2,000	6126	2465	449.69
7.	Jammu and Kashmir	1,800	2399	1416	287.95
8.	Karnataka	12,100	27667	12307	1960.00
9.	Kerala	15,100	20967	13091	2110.00
10.	Madhya Pradesh	17,500	39243	18786	2857.80
11.	Maharashtra	20,800	52009	24579	4024.28
12.	Manipur	1,000	1462	991	179.82
13.	Meghalaya	400	632	353	75.09
14.	Nagaland	250	253	189	39.25
15.	Orissa	8,600	9722	6823	1306.62
16.	Punjab	7,700	15856	9047	1689.60
17.	Rajasthan	10,000	23414	15054	2365.30
18.	Sikkim	100	28	15	3.65
19.	Tamil Nadu	17,500	33472	21247	3316.00
20.	Tripura	900	962	696	97.33

1	2	3	4	5	6
21.	Uttar Pradesh	36,000	47585	36857	5382.85
22.	West Bengal	25,500	41967	23680	4481.92
23.	A. and N. Islands	100	112	66	15.22
24.	Arunachal Pradesh	200	62	36	6.91
25.	Chandigarh	500	599	325	56.50
26.	Dadra and Nagar Haveli	100	174	54	10.71
27.	Goa, Daman and Diu		DIC was not in operation		
28.	Mizoram	200	179	196	42.61
29.	Pondicherry	450	470	414	40.0
Grand Total		2,50,000	427738	242405	40154.00

Source : Ministry of Industry (Data Provisional)

Annexure—II

Progress report under the Scheme for providing Self-Employment to the Educated Unemployed Youth for the year 1984-85 as per the reports received from States/ Union Territory Administration as on 28.3.1985.

Sl. No.	State/U.Ts.	Target (1984-85)	No. of applications recommended to banks by DICs	No. of applications sanctioned by banks	Amount (Rs. in lakhs)	Position as on
1	2	3	4	5	6	7
1.	Andhra Pradesh	15,100	24,295	9550	1300.00	15.3.85
2.	Assam	8,200	6,424	3528	73.60	28.2.85
3.	Bihar	14,500	19,453	8220	1461.84	31.1.85
4.	Gujarat	10,700	NR	3392	620.64	28.2.85
5.	Haryana	2,500	3,138	2065	413.04	31.10.84
6.	Himachal Pradesh	6,300	NR	NR	NR	—
7.	Jammu and Kashmir	1,400	1,500	400	61.98	18.3.85
8.	Karnataka	12,500	13,087	3084	498.01	28.2.85
9.	Kerala	13,300	12,494	3490	NR	28.2.85
10.	Maharashtra	25,000	22,335	6839	NR	15.3.85
11.	Manipur	1,000	1,459	1015	186.13	28.2.85
12.	Meghalaya	400	297	294	NR	28.2.85
13.	Nagaland	200	NR	NR	NR	—

1	2	3	4	5	6	7
14.	Madhya Pradesh	19,100	24,233	6317	NR	15.3.85
15.	Orissa	7,000	5,063	2179	523.73	31.1.85
16.	Punjab	12,000	6,813	5100	2008.00	28.2.85
17.	Rajasthan	15,000	19,739	7784	NR	11.3.85
18.	Sikkim	50	NR	NR	NR	---
19.	Tamil Nadu	21,700	27,584	10767	1951.04	9.3.85
20.	Tripura	700	NR	NR	NR	---
21.	Uttar Pradesh	37,600	4,843	1474	218.62	31.1.15
22.	West Bengal	24,100	36,097	5581	NR	15.3.85
23.	A and N Islands	100	NR	22	4.80	31.12.84
24.	Arunachal Pradesh	50	82	+2	9.17	31.1.85
25.	Chandigarh	300	176	200	82.50	28.2.85
26.	Dadra and Nagar Haveli	100	67	59	11.59	28.2.85
27.	Goa, Daman and Diu	300	NR	288	57.08	31.12.84
28.	Mizoram	200	200	105	22.61	28.2.85
29.	Pondicherry	400	316	329	41.92	25.2.85
Total		2,50,000	2,29,695	82124	9496.30	---

NR : Not Reported

Source : Ministry of Industry (Data Provisional).

SHRI JITENDRA PRASADA : I would like to know from the Government as to what is the percentage of utilisation of these loans which are given to the educated unemployed and what are the criteria for the selection of the beneficiaries, whether the youth belonging to the weaker sections of the society are given due weightage or whether the unemployed youth registered with Employment Exchanges are given due weightage.

SHRI JANARDHANA POOJARY : The target under this scheme, self-employment for the educated unemployed, is two and a half lakhs per year and the amount to be distributed is about Rs. 400 crores—to about two and a half lakhs of unemployed educated youth. The criterion is that it should be distributed to the educated class who do not belong to the affluent class. Here I want to make this very clear that it is a guideline that has been issued by the Reserve Bank of India, the Ministry of

Industry and the Finance Ministry that the benefit of the loan from the banks and also the subsidy should flow to the weaker sections, particularly, the educated unemployed youth who belong to the weaker sections.

There is a task force. This task force is identifying the educated unemployed youth and this task force consists of the District Employment Officer, the General Manager to the District Industries Centre, the Credit Manager of the District Industries Centre and an officer from the Lead Bank also and two officers from the banks. These two officers are to be selected from among the banks of the District. There is a District Advisory Committee wherein an MP is also there and an MLA is also there...

(Interruptions)

SEVERAL HON. MEMBERS : No. no.

SHRI JANARDHANA POOJARY : Please allow me to answer. This is not so far as identification—it is only with regard to supervision...

SEVERAL HON. MEMBERS : No, no.

SHRI JANARDHANA POOJARY : You please hear me patiently.

MR. SPEAKER : You can object later on, but first listen to him. He may clarify later on.

SHRI JANARDHANA POOJARY : In every district there is a District Advisory Committee....

SOME HON. MEMBERS : We have never heard of that.

SHRI JANARDHANA POOJARY : In some States we have given instructions when there were demands from MPs, MLAs and other people's representatives that there should be some supervisory machinery. There instructions have been given...

MR. SPEAKER : You can again ask certain whether these committees do exist or not.

SHRI JANARDHANA POOJARY : I will ask certain that.

SHRI V. SOBHANADREESWARA RAO : Let him send a copy of the circular to all the MPs for their information....

(Interruptions)

AN HON. MEMBER : At least in UP we do not have these committees.

MR. SPEAKER : You will find out the authenticity.

SHRI JITENDRA PRASADA : I would like to ask whether they have received reports that the officials of the banks and the DIC have indulged in corruption in selecting the beneficiaries for the scheme and also will the Government find out ways so that corruption is eliminated and the benefits go to the deserving persons ?

SHRI NARAYAN CHOUBEY : The full amount should go.

SHRI JITENDRA PRASADA : Is it also a fact that the ruling party in the States of West Bengal, Andhra Pradesh and

Karnataka have seen to it that these benefits are given only to the active members of the ruling party.

(Interruptions)

SHRI V. SOBHANADREESWARA RAO : It is only in the Congress-run States it is being misused....

(Interruptions)

MR. SPEAKER : Order, order. *

SHRI V. SOBHANADREESWARA RAO : In Opposition-run States they are better administered than in the Congress-run States. It is best utilised only in the Opposition-run States.

(Interruptions)

PROF. MADHU DANDAVATE : Let us also know in Haryana which Party is in power ?

MR. SPEAKER : You claim it, Sir ?

(Interruptions)

SHRI JANARDHANA POOJARY : This scheme is to be implemented by the State Governments. There are complaints coming from various States also saying that there is an element of corruption. But all these complaints are of a general nature. But we have given instructions to the concerned authorities to see that corruption is eradicated. Not only that as a Minister from the Central Government I have been touring the country and this assistance is being given at public functions there also I am making inquiries. Wherever there are complaints immediately I ask for an inquiry.

So far as complaints from West Bengal, Karnataka and Andhra Pradesh are concerned we have been receiving the complaints but I am appealing to the concerned State Governments not to have a partisan view. The benefit should go to the deserving people. That is the intention and objective of the scheme.

SHRIMATI GEETA MUKHERJEE : I would like to inform the Minister that let alone be the member of advisory committee in my own constituency when this loan was being distributed and the former Minister of Finance was present I was never invited

there. So, what is the possibility of the government's partisan attitude I do not know.

Then, Sir, the Table that the Minister has given here does not contain the figures of Delhi. Is Delhi outside the purview. I would like to have the figures of Delhi. (*Interruptions*) Now, Sir, coming to my supplementary I would like to know while setting up a target whether the number of educated unemployed in each State is taken into consideration, namely, the States where the number of educated unemployed is higher than others do they get any priority in the allocation.

Sir, I am a little confused about accounting and I want an answer about it. In each year the target is 2.5 lakh of people. It is the same for this year. But I find that in 1983-84 Rs. 401 crores were disbursed and in 1984-85 upto three months Rs. 95 crores have been disbursed.

MR. SPEAKER : Please be brief.

SHRIMATI GEETA MUKHERJEE : I am quoting from here. I want to understand that while the target remains 2.5 lakh for each year how is it that in the 1984-85 budget you allocated originally only Rs. 25 crores and in the revised budget Rs. 149 crores and again in this year's budget you have kept only Rs. 65 crores. How these three figures correspond with the same target? Does it show that because it was an election year Rs. 149 crores were given in the revised budget—though in the disbursement I do not find all that—and now because elections are over Rs. 65 crores have been sanctioned this year?

SHRI JANARDHANA POOJARY : Sir, the hon. Member asked why the figure of Delhi has not been given. This is the first question asked by the Hon. Member. This scheme is applicable to a city where the population does not exceed 10 lakhs, that is, one million. Delhi's population is more than 10 lakhs. That is why the figure is not there.

Secondly, she asked about the set up of the Advisory Committee. It is for the State Government to implement it and to set up such committees. She belongs to West Bengal. Her State Government could be asked by the Hon. Member to set up these Advisory Committees.

AN HON. MEMBER : Let the other State Governments set up such advisory committees.

SHRI JANARDHANA POOJARY : The hon. Member from Andhra Pradesh is getting up. I request the hon. Member to request his State Government to set up the Advisory Committees.

SHRIMATI GEETA MUKHERJEE : Have you given suggestion to State Governments that Advisory Committees associating MPs. should be set up? Could you please clarify on this point? Has your Department asked them to do it?

MR. SPEAKER : You are all the time interrupting, Madam. It was too complicated a supplementary; it was too lengthy; it was not a question at all. Because she is lady member I allowed it; otherwise I would have called the next Member.

SHRIMATI GEETA MUKHERJEE : Have you given advice to the State Government?

SHRI JANARDHANA POOJARY : The hon. Member asked whether the number of unemployed graduates will be considered at the time of allocation. This is one of the factors to be considered along with backward areas and other things. All these will be considered.

So, this also is being considered when making allocation. Regarding disbursement, she has given the figure as Rs. 401 crores. That was the sanctioned amount, Rs. 401 crores, in 1983-84, for 2,42,000 unemployed people. Out of that Rs. 268.44 crores have been actually disbursed. Then you may question why it is so less. But there, when you are disbursing these amounts, you have to see many things. When you set up a small industry first of all, the land has got to be acquired. Then the building has to be constructed. Then the machinery has to be acquired. So, there was some delay in those things. As I said already, a sum of Rs. 268.44 crores has already been disbursed.

[*Translation*]

SHRI GIRDHARI LAL VYAS : Mr. Speaker, Sir, there is a committee consisting of Industries officers at district level which identifies the unemployed graduates and sends its recommendations to the banks to

grant loans to them. But it has been noticed that none of the unemployed graduates, whose names were recommended by this committee, has been given loan. On the contrary, loans are given to those persons who are in collusion with the officers of the banks or those who give Rs. 3000, out of Rs. 6000, to the employees of the banks. Only such persons are granted loans. Such is the standing of MPs that if an M. P. recommends some case, the application for the loan is turned down on the plea that the case has been recommended by an M.P. ... (Interruptions) ... In this way the bank officers are including in corrupt practices and they do not care for anyone, be it a situation or a collector or a District Industries Officer or any other officer. They do not care for anyone and thereby they are doing great injustice to the people.

[English]

SHRI JANARDHANA POOJARY : I share the concern of the hon. Member. Here, there have been some complaints. Wherever there are specific complaints we have to take action. And, we have taken such action also.

Regarding the question why in the Budget there is scaling down, in the first year we have provided certain amount. The sanctioned amount, she mentioned, is Rs. 401 crores. Now, the subsidy that could be given is only 25 per cent. You can give only 25 per cent subsidy. That is only 25 per cent as per the rule. We can give only subsidy to the tune of 25 per cent, and not more.

If you are going to give Rs. 25,000 as loan, then the subsidy element will be Rs. 6,250 or so. Now, that has been scaled down further. This year we have made a provision of Rs. 65 crores. Last year, the provision was Rs. 175 crores. Then in the revised estimate, it has been scaled down to Rs. 149 crores. Even then if more funds are required, we are going to make available and adequate provision will be made for this purpose.

MR. SPEAKER : Mr. Chandrasekhara Murthy.

[Translation]

SHRI NARAYAN CHOUBEY : When the elections are over, the Government's responsibility is also over.

AN HON. MEMBER : It is a question of combating corruption in the banks.

SHRI GIRDHARI LAL VYAS : They do not get loans. Kindly get them justice.

MR. SPEAKER : I think the whole House is unanimous on the matter. There is need to amend the whole procedure again. We would have to discuss this matter in some other way. This should be looked into. The hon. Minister works with promptness but the laxity is there at the lower level. This would have to be looked into.

[English]

We will have to discuss it sometime afterwards. We will see to it. He does a good job. I know he exerts so much, but still we have to find out something much more in this. Mr. Chandrasekhara Murthy, we will take this up in the half-an-hour discussion.

[Translation]

SHRI GIRDHARI LAL VYAS : This should be discussed under Rule 193. This is a very important question for the whole country.

MR. SPEAKER : If time is available, we shall discuss it under Rule 193.

[English]

Production in Singareni Collieries Company Ltd.

*410. SHRI G. BHOOPATHY : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether it is a fact that in spite of pressing modern machinery and equipment into service in Singareni Collieries Company Ltd. the target of production was not reached; and

(b) if so, whether there is any alternative proposal before Government to achieve the target of production ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) Yes, Sir.

(b) A statement is laid on the Table of the House.

Statement

(b) The main reasons for SCCL not